

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.1

Excise Appeal No. 12480 of 2019

(Arising out of OIA No. CCESA-SRT(APPEALS)-PS-209-210/2019-20 dated 10.07.2019
passed by Principal Commissioner (Appeals)-Surat)

Icilon Industries

Plot No.98-99, Vanz-Gidc Sachin,
Apparel Park, Surat-Gujarat

...Appellant

VERSUS

C.C.E. & S.T. Surat

New Building, Opp. Gandhi Baug,
Chowk Bazaar, Surat-Gujarat-395001

...Respondent

APPEARANCE:

None appeared for the Appellant

Shri M.G. Rayka, Additional Commissioner (AR) appeared for the Respondent

CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)

HON'BLE MR. SATENDRA VIKRAM SINGH, MEMBER (TECHNICAL)

FINAL ORDER NO. 10048 /2026

DATE OF HEARING: 23.01.2026

DATE OF DECISION:23.01.2026

SOMESH ARORA

Matter has come up three times earlier on 08.08.2025, 09.09.2025, 04.11.2025 and this being fourth time. None has appeared for the party nor is there any application either for adjournment or for consideration of the matter on merit. In view of this, it appears that the appellant is not interested to pursue the matter seriously and therefore, as per the inherent powers vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL VS UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reasons of non-appearance on each occasion.

2. Appeal is dismissed.

(Dictated & Pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

**(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)**